



The Gazette of Meghalaya
EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 16

Shillong, Monday, February 12, 2024

23rd Magha, 1945 (S. E.)

PART-IIA

GOVERNMENT OF MEGHALAYA
EXCISE, REGISTRATION, TAXATION & STAMPS DEPARTMENT

NOTIFICATION

The 9th February, 2024.

No.ERTS (T) 24/2023/19. - In partial modification of Government notification No.ERTS (T) 24/2023/15, dated 23rd January, 2024 and in exercise of the powers conferred by sub-section (1) of Section 3 read with sub-section (2) of Section 3A of the Meghalaya (Sales of Petroleum products including Motor Spirit) Taxation Act, (Assam Act IX of 1956 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to modify and revise the rate of tax on Goods specified in the table below and to further specify that the rate of tax and pollution surcharge as indicated below will come into force with effect from 00.00 hrs. of 10th February, 2024.

SCHEDULE

Sl. No.	Description	Rate of Tax	Pollution Surcharge under sub-section (2) of Section 3A
2.	Diesel oil and other internal combustion oils	5% or ₹ 8.50/- (Rupees eight and fifty paise) only per litre whichever is higher	Pollution surcharge of 10 (ten) paise per litre

The rate of tax on items specified at Sl. No. 1 of the schedule *vide* notification No.ERTS (T) 24/2023/12, dated 22nd September, 2023 remains unchanged.

SANJAY GOYAL,

Commissioner & Secretary to the Government of Meghalaya,
Excise, Registration, Taxation & Stamps Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 12th February, 2024.

No.LL(B).200/84/297. – The Contingency Fund of Meghalaya (Amendment) Ordinance, 2024 (Ordinance No. 1 of 2024) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2024

Promulgated by the Governor on the 10th February, 2024.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 12th February, 2024.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2024

An Ordinance

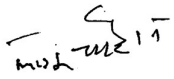
further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;


Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-fifth Year of the Republic of India, the following Ordinance, namely, -

- Short title and Commencement.** 1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2024.
(2) It shall come into force at once.
- Amendment of Section 2.** 2. In Section 2 of the Contingency Fund of Meghalaya Act, 1972 for the existing proviso, the following new proviso shall be added, namely,-
“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2024 and ending 31st March, 2024, this section shall have effect subject to the modification that for the words “five hundred and five crore” the words “one thousand five hundred and five crore” shall be substituted”.

Dated Raj Bhavan,
Shillong, the 10th February, 2024.


PHAGU CHAUHAN,
Governor of Meghalaya.

Dated Shillong,
The 12th February, 2024.


S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.